

BEFORE THE NATIONAL COMPANY TRIBUNAL, MUMBAI BENCH, MUMBAI

T.C.P. NO.153/I&BP/NCLT/MB/MAH/2017

CORAM:

SHRI M. K. SHRAWAT
MEMBER (JUDICIAL)

Application by Operational Creditor To Initiate Corporate Insolvency Resolution Process
Under The Code.

Mr. SUNIL KUMAR SHARMA.

...

PETITIONER

VERSUS

TRILOGIC DIGITAL MEDIA LIMITED

...

RESPONDENT.

PRESENT ON BEHALF OF THE PARTIES:

Mr. Bijal Advocate for the Petitioner/Operational Creditor is present.

ORDER

Heard on 18.07.2017

Pronounced on: 19.07.2017

1. The Learned Representative of the Petitioner is present.
2. On perusal of Form 5 it is noticed that the outstanding claim as per Part IV of the Form is only **Rs. 37,500/-** being less than the prescribed limit of Rupees One Lac.
3. The Petition is not maintainable, hence dismissed. Consigned to Records.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: 19.07.2017